

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 125  
IA/548(AHM)2021  
IA/375(AHM)2021  
in  
CP(IB) 625 of 2018

**Order under Section 7 IBC**

**IN THE MATTER OF:**

UCO Bank  
V/s  
K-Lifestyle & Industries Ltd

.....Applicant

.....Respondent

**Order delivered on 17.08.2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Mr. Arjun Sheth, Adv.  
For the IRP/RP :  
For the Respondent : Mr. Atul Sharma, Adv. for Resolution Professional

**ORDER**

IA 548 of 2021 is filed by Cotton Corporation of India against Resolution Professional. Learned Counsel for the Resolution Professional appeared and waive the service. We direct the Applicant to serve copy of petition to the Resolution Professional and Resolution Professional file reply within two weeks without fail by serving a copy to the Applicant.

IA 375 of 2021 is filed by various creditors for direction to the Resolution Professional to consider their interest claim. No one appeared for the Applicant, however, Resolution Professional appeared. Reply is filed. We direct parties to upload their respective pleadings / documents on E-Portal within **Seven (7) days**, if already not uploaded.

List the matter for further consideration on 18.10.2021.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Prakash

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)